

**COMMITTEE
ON
GOVERNMENT ASSURANCES**

(1974-75)

(FIFTH LOK SABHA)

ELEVENTH REPORT

(Presented on the 22nd April, 1975)



**LOK SABHA SECRETARIAT
NEW DELHI**

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**PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1974-75)**

Shri B. K. Daschowdhury—*Chairman*

2. **Shri Syed Ahmed Aga**
3. **Shri Hemendra Singh Banera**
4. **Shri Jagadish Bhattacharyya**
5. **Shri Narendra Singh Bisht**
6. **Shri Tulsidas Dasappa**
7. **Shri G. C. Dixit**
8. **Shri B. K. Kavade**
9. **Kumari Kamla Kumari**
10. **Shrimati T. Lakshmikanthamma**
11. **Shri H. M. Patel**
12. **Shri P. M. Syeed**
13. **Shri S. A. Shamim**
14. **Shrimati Savitri Shyam**
15. **Shri Virbhadra Singh.**

SECRETARIAT

Shri P. K. Patnaik—*Additional Secretary.*

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorized by the Committee to present the Report on their behalf, hereby present this Eleventh Report of the Committee.

2. The Committee was constituted on the 1st June, 1974.

II. Sitzings of the Committee

3. The Committee held three sittings on the 27th and 28th January and 9th April, 1975 and considered the following items:

- (i) Requests from Department of Parliamentary Affairs for dropping of three assurances;
- (ii) Review of pending assurances pertaining to Tenth Session of Fifth Lok Sabha;
- (iii) Requests from Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances; and
- (iv) Examination of the representatives of the Planning Commission, Ministry of Commerce and Ministry of Finance in regard to the delay in the implementation of three assurances.

4. At their sitting held on the 9th April, 1975, the Committee considered and adopted their Eleventh Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Requests from the Department of Parliamentary Affairs for dropping of three assurances

6. The Committee have considered the requests made by the Government for dropping of the following three assurances:

- (1) Assurance arising out of the reply to Unstarred Question No. 558 on the 25th July, 1974 regarding anomalies in implementation of recommendations of Pay Commission.

- (2) Assurance arising out of the reply to a supplementary on Starred Question No. 495 on the 28th August, 1974 regarding John Committee on Gujarat Universities.
- (3) Assurance arising out of the reply to a supplementary on Starred Question No. 48 on the 24th July, 1974 regarding uranium theft in Jadugudda, Bihar.

7. The Committee have perused the reasons advanced by Government for dropping of the assurance at Sl. No. (1) above. It had been represented by the Ministry of Defence that the reply to part (c) of the question was a statement made in general terms and it did not constitute any assurance, and that it will not be appropriate to treat part (c) of the answer to the question as ordinary assurance which can be fulfilled immediately. Keeping in view the nature of the job and the time and labour involved, the Ministry further requested that the reply to part (c) of the question may not be treated as an assurance; otherwise the assurance would have to be kept pending till such time the Anomalies Committee submitted its Report, which period could not be assessed at present.

8. The contention of the Government that reply to part (c) of the question did not constitute an assurance is not acceptable to the Committee, as the Deputy Minister in the Ministry of Defence had in reply to the question stated, "A statement will be laid on the Table of the House in due course, after decisions have been taken by the Government on the recommendations that may be made by the Committee."

9. The Committee, therefore, do not agree to drop the assurance and desire that the progress of implementation should be communicated to them.

10. The Committee have perused the reasons advanced by the Government for the dropping of the assurance at Sl. No. (2) above. It had been represented by the Ministry of Education, Social Welfare and Culture that the reply given by the Education Minister to a supplementary by Shri P. G. Mavalankar, M.P., did not promise to furnish any information regarding Report from the State Government and to supply the same. The Minister of Education had only stated that he could not give an exact idea as to how long the Gujarat Government will take to consider the John Committee Report and that he could ask the State Government to send to the Ministry a copy of the Report.

11. The Committee do not agree with the reasons advanced by the Ministry of Education, Social Welfare and Culture for dropping of the assurance. They note that the Minister had in the reply stated, "I will ask them to expedite their consideration of the Report and let us have a copy of the Report along with their views." The Committee, therefore, desire to know whether Gujarat Government have so far been asked to furnish a copy of their Report and expedite their conclusions thereon or not. The Committee also desire that the assurance should be implemented expeditiously. . .

12. The Committee have perused the reasons advanced by Government for dropping of the assurance mentioned at Sl. No. (3) above. The Ministry of Home Affairs had represented that during the discussions after the oral reply was given, the Members made some queries. As the cases were under investigation, the Deputy Minister of Home Affairs replied that there was no further details to be given and that the investigation was being entrusted to the Central Bureau of Investigation and that after the investigation was over, all the information would be placed before the House and that these replies of the Deputy Minister of Home Affairs could not be treated as an assurance.

13. The Committee do not agree with the contention of the Ministry of Home Affairs that "This reply cannot be treated as an assurance", as they are of the view that it did constitute a clear assurance. However, the Committee agree to drop the assurance as substantial information has been made available to them.

IV. Review of pending assurances pertaining to Tenth Session of Fifth Lok Sabha

14. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time-limit.

15. A large number of assurances pertaining to the Fifth Lok Sabha are still lying pending which have become more than three months old. These pending assurances are being reviewed by the Committee in convenient batches.

16. At their sitting held on 27th January, 1975, the Committee reviewed 51 pending assurances pertaining to Tenth Session of Fifth Lok Sabha (details given in Annexure—I to Minutes of the sitting held on 27th January, 1975).

17. During the course of review, the Committee noted that Government have requested for extension of time in 33 cases as indicated in Annexure—I to Minutes of the sitting held on 27th January, 1975.

18. At their sitting held on 9th April, 1975, it was brought to the notice of the Committee that 14 assurances pertaining to Tenth Session as indicated in Annexure—I to Minutes of the sitting held on 27th January, 1975 had since been implemented.

19. The observations or recommendations of the Committee in respect of each case have been indicated in the relevant Minutes. Considering the reasons advanced by Government, the Committee agree to grant extension of time in each case upto the period indicated in Annexure—I. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended date approved by the Committee.

V. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances

20. The Committee have considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of certain assurances. After examining the reasons advanced by the Ministries concerned, the Committee agree to grant extension of time upto the period shown against each case in Annexure—II to Minutes of the sitting held on 27th January, 1975. The Committee desire that Ministries concerned will ensure implementation of these assurances by the extended date.

VI. Examination of the representatives of the Planning Commission, Ministry of Commerce and Ministry of Finance in regard to the delay in the implementation of three assurances

21. The Committee examined the representatives of the Planning Commission, Ministry of Commerce and Ministry of Finance in regard to the delay in the implementation of the following three assurances which had been pending for considerable periods of time:

- (i) Assurance arising out of the reply given to Unstarred Question No. 1055 on the 22nd November, 1971 regarding success of high yielding varieties programme;

- (ii) Assurance arising out of the reply given to Unstarred Question No. 6437 on the 6th April, 1973 regarding value of artificial yarn imported through S.T.C. in 1972; and
 - (iii) Assurance arising out of the reply given to Unstarred Question No. 10033 on the 11th May, 1973 regarding seizure of smuggled goods.
- (i) **Delay in the implementation of assurance given in reply to Unstarred Question No. 1055 on the 22nd November, 1971 regarding success of high yielding varieties programme.**

22. In regard to the delay in the implementation of assurance given in reply to Unstarred Question No. 1055 on the 22nd November, 1971 (Appendix—I) regarding success of high yielding varieties programme, the Committee examined representatives of the Planning Commission.

23. The Committee note that the Planning Commission had approached the Committee through the Department of Parliamentary Affairs in 1973 that the assurance in reply to part (c) of the question be dropped for the reason that it was going to take a long time to fulfil the assurance. The Committee had then desired that it should be pursued (vide Sixth Report, Fifth Lok Sabha).

24. When asked to state whether they had to say anything in addition to what they had given in the written memorandum to the Committee, the representative of the Programme Evaluation Organization, Planning Commission informed the Committee as under:—

“The draft report, which has already been placed in the Library of the Lok Sabha, is all that we have ready at the moment. Part II of the Study which goes into more depth into the reasons, the causal factors for the observations of the facts that we have given in our report, is under way. This Study was originally taken up for the period 1966-67 to 1969-70, and that was the subject of this volume. In this volume, in various pages, we find observations about the points where the joint team which was set up felt dissatisfied with the information they had. They felt that interpretation could not be placed on various facts.

In the introductory portion at page 5 of the Preface, the Joint authors have observed: “This Report is only the first fruit of the joint approach, and we feel bound to point out that the analysis presented here will inevitably be revised and

refined as the research progresses, as additional material from the PEO surveys and other sources are incorporated to provide a greater depth of understanding and perspective to the analysis.'

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We have undertaken surveys in the field since last year. In fact, from the middle of 1973 onwards we have been working in the field, and even now this month we have tried to become up-to-date with the changes which have taken place in fertiliser prices in 1973-74 and the impact of the problem of diesel and power availability in the rural areas. We are hoping that our Report arising out of the data that we are now collecting will present a start of the high yielding varieties right down to the current rabi crop within a relatively short period, and that is what we are looking forward to—an analysis over a long period of time. The reasons for the various observations were not available at the time of making this Report. That is why it has been regarded as a draft and that is why it is not yet out in the sense of being released."

25. Asked about the *modus operandi* adopted by the joint study by the PEO and National University of Australia to get best results, the representative of the Planning Commission stated:—

"The PEO is the organisation which is the field agency of command. The design of the study was drawn up by the PEO earlier and there are three annual reports done entirely by the PEO. Sir John Crawford, who was the Vice-Chancellor of the Australian National University, made a request to the Planning Commission and various other authorities here to have a joint examination and analysis done of the Reports and the information already in hand."

26. When asked as to how the data was being collected and whether any field study had been made, the representative of the Planning Commission explained that their team was working in the field and PEO had a separate organisation in 27 places. He further stated:

"Our field organisation is quite well trained. Most of them speak the local language and they are located in various places. They are grouped under seven regional offices. So, the field work was done by the PEO. What we have done

in the last year has been on a design which has been jointly prepared by the expert from Australia and ourselves, and now the data will again be processed by us here and the interpretation of the results will be arrived at jointly. So, the Australian National University comes in the first instance for a joint reading of the data that is already there and now also in the study design in Part II."

27. On an enquiry by the Committee, the representative of the Planning Commission stated:

"We are bound to change it (the Draft Report—Part I). For example we may find that wheat shows a higher yield or index of participation in Punjab and not so high in other States but we cannot make an interpretation of the various facts. For example, tenancy, holding size, administrative support, possibly even electricity and tube-wells are involved. Possibly in some other areas that we have studied there may be actual difficulty in boring tubewells. So we cannot just say a thing makes so much progress in one place and not in another, without going into the reasons

Another very important aspect is the competition between the high yielding variety and the local varieties. The local varieties are sticking on in the face of the new variety. We have, as part of the question, gone into the competition aspect also. So, it could be changed substantially."

28. Explaining the reasons for delay, the representative of the Planning Commission said:

"Some of the delay is because of the nature of the study. The Joint authors at that time very strongly recommended that we continue and do an in-depth analysis. The Australian National University came back on the subject only in the middle of 1973. So to that extent, since it had earlier been planned as a joint study, we could not take the initiative and we lost 1½ years in the process."

29. When asked whether some time-limit was fixed, the representative of the Planning Commission stated:

"There are two main aspects which are considered. (1) what is the support, and (2) how the farmers are taking it..... We feel in the PEO that it would not be fair to leave out the causal elements and look out at the constraints within which the high yielding programme is working."

30. The Committee are of the view that unless some time-limit was fixed on the field study and for analysing the data and other aspects for the drafting of the Report, no finality could be reached in view of the variable factors like fertilizer prices, impact of the problem of diesel and power availability in rural areas. The Committee further feel that the whole examination was with a purpose, which was to give the benefit of the survey to the authorities who were responsible for framing the policy from year to year and also to be some sort of guide to the farming community. If the report remained in the drafting stage indefinitely, then no body was advised, and the work would become infructuous.

31. The Committee, therefore, suggest that it may be considered if it would not be desirable that the work be finalised on the basis of the data collected so far in respect of all these items and on that basis a final report given. It might be more beneficial if a series of reports applicable to either a State or a region could be produced instead of attempting All-India studies now, as the same conditions are not applicable to the whole of the country. The desirability of issuing the reports from the current years should be considered.

32. The Committee would like to await finalisation of the report, before the assurance could be treated as implemented.

(ii) Delay in implementation of an assurance given in reply to Unstarred Question No. 6437 on the 6th April, 1973 regarding value of artificial yarn imported through S.T.C. during 1972.

33. With regard to delay in implementation of an assurance given in reply to Unstarred Question No. 6437 on the 6th April, 1973 (Appendix—II) regarding value of artificial yarn imported through STC during 1972, the Committee examined representative of the Ministry of Commerce.

34. The Committee have been informed that the Ministry of Commerce, through the Department of Parliament Affairs have requested on the 6th January, 1975 for extension of time for implementation of the assurance upto the 31st March, 1975 for the following reasons:—

“The additional information required to fulfil the assurance has since been received in the Ministry. The examination of the information in consultation with the Chief Controller of Imports and Exports and the State Trading Corporation is likely to take some more time.”

35. When asked by the Committee as to what the Ministry meant by the expression “The information is being collected and will be

laid on the Table of the House as soon as it is possible", used in the reply given to the Question, i.e. whether there was any yard-stick or limitation of time within which the assurance would be fulfilled, the representative of the Ministry of Commerce stated that they intended to supply the information within the period of three months but did not always succeed in that.

36. When the representative of the Ministry stated with regard to the delay that "We had problems about definition, what kinds of yarn are intended to be covered", the Committee pointed out that they themselves could interpret it or could have enquired about it from the questioner.

37. Explaining the reasons for delay and analysing the various steps taken, the representative of the Ministry of Commerce stated as follows:—

".....We had to make reference to Textile Division. This point was clarified. The S.T.C. was asked to collect figure of payments and data of each individual case. Letter of authority having been issued in 1972, and imports made, it took sometime to collect the information. The information was based on imports made in 1972. We had to get back to actual letters of authority and what conditions were attached in each case. It had to be checked up with those particulars. References had to be made to CCIE. We had to go back to export statistics of three years to find out whether there was due performance. Certain clarifications were sought from the CCIE, and from the Textile Division. When clarifications were given, we were able to frame the replies. These are some of the reasons..... From the very beginning, we had been collecting the material; we wrote to the S.T.C. and when preliminary information had come from S.T.C., we had consultations with Textile Commissioner's office in Bombay and we also referred the matter to CCIE. In August when the information came they were not complete. There were certain doubts which were felt. There was actually lot of cross-correspondence and consultations which went all through this period..... We held discussions with the CCIE and also with the STC directors. We got a list of over 90 cases in which imports had been made in 1972. Therefore, a reference had to be made to the letters of authority in each case as to the conditions that are imposed. The record for that is maintained in the CCIE's office in regard to this particular item."

38. To a question as to what conditions were imposed on the licences must have also been directed by the Ministry, the representative of the Ministry of Commerce replied:

"In some cases the imports were against an earlier replenishment. It was not a question of future obligation. Therefore, a reference to this has become necessary."

39. The Committee are surprised to note that there was delay in the Ministry in setting the definition of the term "Artificial Yarn". They are unable to appreciate why the matter could not be clarified by themselves or by reference to the questioner.

40. The Committee feel that the conditions subject to which licences would have been issued during the period in question, would have surely been known in the Ministry of Commerce, as conditions which were imposed on the licences would have been directed by the Ministry themselves.

41. The Committee would like to point out that, had somebody in the Ministry of Commerce applied his mind at the beginning and asked for proper details in the very first instance, so much of delay in making references to STC, Textile Commissioner and CCIE over and over again could have been avoided and necessary information would have been available much earlier.

42. The Committee drew attention of the representative of the Ministry of Commerce to USQ. No. 4257 dated 22nd March, 1974 and USQ. No. 3302 dated 15th March, 1974 in replies to which the Ministry had said that the information is being collected and will be laid on the Table as soon as possible. In the former case, an extension of time was asked for on the 17th January, 1975 upto 31st March, 1975. The Committee pointed out that in the latter case, the Ministry had not taken any steps to come forward to the Committee through the Department of Parliamentary Affairs for grant of more time.

43. The Committee desire that due importance and attention should be given in the Ministries, including the Ministry of Commerce, in ensuring timely implementation of assurances given on the floor of the House from time to time. The Committee should be kept informed of progress of implementation when the prescribed time for implementation was about to be over. Where necessary, extension of time should be sought from the Committee after giving detailed reasons before the due date for implementation.

(iii) **Delay in implementation of an assurance given in reply to USQ. No. 10033 on the 11th May, 1973 regarding seizure of smuggled goods.**

44. The Committee also examined the representative of the Ministry of Finance in regard to delay in implementation of an assurance given in reply to USQ. No. 10033 on the 11th May, 1973 (Appendix-III) regarding seizure of smuggled goods.

45. The Committee had reviewed this assurance along with other pending assurances pertaining to 7th Session of Fifth Lok Sabha at their sitting held on the 30th March, 1974. The Committee had then desired that the assurance should be implemented expeditiously.

46. The Committee pointed out to the representative of the Ministry of Finance that the assurance was given on the 11th ~~March~~, 1973 that "The information was being collected and would be laid on the Table of the House" and enquired as to what the Ministry had in mind in regard to the time that would be taken in the collection of the required information in fulfilment of the assurance. The representative of the Ministry of Finance stated:—

"Normally when we have to get information from all the Customs Houses and Central Excise Collectorates doing customs work, we make every effort to give the reply within 3 months, but our experience is that it usually does drag on to six months. We attempt to do it within 3 months, but what happens generally is this. We have about 30 collectorates. They have to get information from the various Assistant Collectors. They have their Superintendents and then still further the staff is there. Ultimately, the persons who have got to send the information would run into hundreds, possibly more than a thousand. That is how it takes time."

47. Explaining the reasons for delay in implementing the assurance, the representative of the Ministry of Finance stated:—

"From March 1974 to September 1974, there had been no laxity except that we found twice to our dismay that there was one type of mistake first time and another type of mistake the second time. From September 1974, as I said, it has just been a question of our having been too busy with the MISA work. From March 1974 to September 1974, we were certainly very much affected and it did take us six months. The question concerned goods confiscated, not goods seized. We are getting information about goods.

seized. Most of those are confiscated. But the period when they are confiscated is somewhat different from the period when they are seized. These are quasi-judicial proceedings. So, a notice has to be given and a hearing is to be fixed. Therefore, it takes different periods of time and on account of that factor, while the seizure figures in a particular year may be one, the confiscated figures are likely to be different. Unfortunately, it is very difficult to get that information. That means so many files must be gone through to know it."

48. The Committee note that in this case after the Ministry had received replies from various authorities, they had to write again for certain clarifications. The Committee feel that this could have been avoided if somebody responsible in the Ministry, right at the beginning, had examined the case properly and mentioned the items and forms on which they needed the information so that the field officers could have given the correct information in the very first instance. Whenever a particular "term" was capable of being interpreted in more than one way, the Ministry should clarify at the initial stage the basis on which the information might be supplied by the lower formations.

49. The Committee note that the statement in fulfilment of the assurance was sent by the Ministry of Finance to the Department of Parliamentary Affairs on the 14th January, 1975 which has since been laid on the Table of the House.

50. The Committee observe that a lot of time is taken in some cases in reconciling the information sought for from different sources and revising them by making references over and over again to the different authorities before statement of implementation of an assurance is ready. The Committee have a feeling that this may be due to the fact that there is no set machinery or staff in all the Ministries to ensure that the implementation of assurances given by Ministers on the floor of the House from time to time is pursued adequately and promptly. The Committee, therefore, suggest that each Ministry/Department may consider setting up a cell, if not already there, under the charge of a responsible officer, to coordinate the work relating to assurances and ensure their implementation in time. Further, as soon as an assurance is given, the cell should study it carefully and, where necessary, seek information from authorities concerned in specific terms/forms so that there is no delay in collecting the information and avoiding need for further clarification by protracted correspondence.

VII. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

51. A statement showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 1st March, 1975 is given at Appendix-IV. The Committee note that there is improvement in clearing pending assurances. However, long delays still continue to take place in many cases of implementation of assurances given on the floor of the House, which is regrettable. As will be evident from Appendix (IV) (iii), out of a total of 33 pending assurances given in the years 1971 and 1972, as many as 6 assurances, pertaining to a Ministry and 5 relating to another, are still pending implementation. They would once again urge upon the Ministries concerned to take immediate steps to ensure implementation of the pending assurances without further delay.

NEW DELHI;
9th April, 1975

B. K. DASCHOWDHURY,
Chairman,

Chaitra 19, 1897 (Saka).

Committee on Government Assurances.

MINUTES

MINUTES

Sixth Sitting

1. The Committee met on Monday, the 27th January, 1975 from 11.00 hours to 13.00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Hemendra Singh Benera
4. Shri Narendra Singh Bisht
5. Shri G. C. Dixit
6. Kumari Kamla Kumari
7. Shri H. M. Patel
8. Shri S. A. Shamim

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to USQ No. 558 on the 25th July, 1974 re. anomalies in implementation of recommendations of Pay Commission.

MEMORANDUM NO. 85

The Committee took up for consideration Memorandum No. 85.

The Committee perused the reasons advanced by the Ministry of Defence through the Department of Parliamentary Affairs for dropping of the assurance. It had been stated that the reply to part (c) of the question was a statement made in general terms and it did not constitute any assurance. It will not be appropriate to treat part (c) of the answer to the question as ordinary assurance which

can be fulfilled immediately. Keeping in view the nature of the job and the time and labour involved, it had been represented by the Ministry of Defence that the reply to part (c) of the question may not be treated as an assurance; otherwise the assurance will have to be kept pending till such time the Anomalies Committee submitted its Report which period cannot be assessed at present. The contention of the Ministry of Defence that reply to part (c) of the question did not constitute an assurance was not acceptable to the Committee, as the Deputy Minister in the Ministry of Defence had in reply to the question stated, "A statement will be laid on the Table of the House in due course, after decisions have been taken by the Government on the recommendations that may be made by the Committee".

The Committee did not agree to drop the assurance and desired that the progress of implementation be communicated to them.

Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to a supplementary on SQ. No. 495 on the 28th August, 1974 re. John Committee on Gujarat Universities.

MEMORANDUM NO. 86

2. The Committee took up for consideration Memorandum No 86.

It had been represented by the Ministry of Education and Social Welfare that the reply given by the Education Minister to a supplementary by Shri P. G. Mavalankar did not promise to furnish any information regarding Report from the State Government and to supply the same. The Minister of Education had only stated that he could not give an exact idea as to how long the Gujarat Government will take to consider the John Committee Report and that he could ask the State Government to send to the Ministry a copy of the Report.

The Committee did not agree with the reasons advanced by the Ministry of Education and Social Welfare for dropping of the assurance. The Minister had in the reply stated, "I will ask them to expedite their consideration of the Report and let us have a copy of the Report along with their views". The Committee wanted to know whether the Gujarat Government had so far been asked to furnish a copy of the Report and expedite their conclusions thereon or not. They desired that the assurance should be implemented expeditiously.

Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to a supplementary on SQ. No. 48 on the 24th July, 1974 re. Uranium Theft in Jadugudda, Bihar.

MEMORANDUM NO. 87

3. The Committee took up for consideration Memorandum No. 87.

The Committee perused the reasons advanced for dropping of the assurance. The Ministry of Home Affairs had represented that during the discussions after the oral reply was given, the Members made some queries. As the cases were under investigation, the Deputy Minister of Home Affairs replied that there were no further details to be given and that the investigation was being entrusted to the Central Bureau of Investigation and that after the investigation was over, all the information would be placed before the House and that those replies of the Deputy Minister of Home Affairs could not be treated as an assurance. The Committee did not accept the contention of the Ministry of Home Affairs that "This reply cannot be treated as an assurance" because the Committee expressed the view that it did constitute a clear assurance. However, the Committee agreed to drop the assurance as substantial information had been made available to the Committee.

Dropping of assurances|undertakings|promises given by Ministers in respect of matters now falling within the jurisdiction of the State Legislatures of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa, consequent on the revocation of the President's Proclamations issued under article 356 of the Constitution in respect of those States.

MEMORANDUM NO. 88

4. The Committee took up for consideration Memorandum No. 88.

The Committee in their Ninth Report (para Nos. 10—12) had recommended that the assurances in respect of the matters which consequent on the revocation of President's Proclamations in respect of the States of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa now fall within the jurisdiction of the State Legislatures be dropped, but necessary information asked for in fulfilment of the assurances (now dropped) should be supplied to the Legislatures concerned by the respective State Governments, under intimation to the Committee. In this connection, the Department of Parliamentary Affairs had stated that it did not appear appropriate for the State Governments concerned to pass on the details of the assurances dropped by the Committee on Government Assurances to the

State Legislatures concerned. As the matter involved Constitutional implications, the Committee desired to have a legal opinion from the Ministry of Law and directed that a note might be sent by the Lok Sabha Secretariat to the Ministry of Law in this connection. They postponed further consideration of the matter till receipt of the opinion of the Ministry of Law.

*Review of pending assurances pertaining to Tenth Session,
Fifth Lok Sabha.*

MEMORANDUM NO. 89

5. The Committee took up for consideration Memorandum No. 89 (Items Nos. 1—51) for purpose of reviewing certain assurances pertaining to Tenth Session of Fifth Lok Sabha (Details given in Annexure-I).

The observations or recommendations made by the Committee Seriatim on the 51 pending assurances are as under:—

- Sl. No. 1.—The Committee wanted to know how much information had been collected so far from the State Government and desired that the implementation of the assurance should be expedited.
- Sl. No. 2.—The Committee noted that extension of time for implementation of the assurance upto 18-12-74 had been asked for. The period of extension asked for was already over. The Committee desired to know the present position and the reasons for delay.
- Sl. No. 3.—The Committee noted that the Government have not approached the Committee for extension of time for implementation of the assurance nor had they been informed of the progress made. The Committee desired to know whether recommendations of the technical sub-committee had been received; if so when and if not, the reasons for delay.
- Sl. No. 4.—The Committee noted that on 11-3-1974, it was stated in the reply to USQ No. 2473 that details of prosecution in respect of Ratlam District were still awaited from the Government of Madhya Pradesh.

The Committee were surprised that they have not been told whether reply from the State Government had yet been received.

They also desired to know the reasons why the Committee had not been informed of the progress made.

- Sl. No. 5.*—The Government had requested for extension of time upto 31-3-75. The Committee agreed to grant the extension of time and desired that complete information should be laid on the Table of the House by the said date.
- Sl. No. 6.*—The Committee considered the request for extension of time upto 31-3-1975 and agreed to grant it.
- Sl. No. 7.*—The Government had asked for extension of time upto 15-4-1975. The Committee noted that the period of extension of time was already over. They are surprised that information relating to part (a) of the reply, which is available with the Central Ministry has not been furnished. The Committee desired that whatever information was available, should be laid on the Table of the House without further delay.
- Sl. No. 8.*—The Committee noted that no extension of time had been asked for in this case and desired to know the difficulties in the implementation of the assurance and whether the required information was not readily available at the Centre.
- Sl. No. 9.*—The Committee failed to understand the reasons why information asked for in part (a) of the question regarding the order issued by the Government about the quantity of Vanaspati ghee to be given to consumers on Ration Cards was not available with the Central Government and whether orders given by State Governments were also not available at the Centre. The Committee desired that the assurance should be implemented expeditiously.
- Sl. No. 10.*—Request for extension of time upto 31-12-74 had been received from the Government. No further extension had been requested. The Committee expressed their displeasure over the way the assurance was treated by the Government and desired that it should be implemented without delay.
- Sl. No. 11.*—The request for extension of time upto 8-10-74 had been received. No further extension had been asked for. The period of extension had expired. The Committee expressed their displeasure on the delay in the implementation of the assurance.

- Sl. No. 12.*—The Committee noted with surprise that the Speaker's direction to supply the information has not been implemented so far. They desired that the direction be complied with without delay.
- Sl. No. 13.*—The Government had requested for extension of time upto 15-12-74. No further extension had been asked for. As the period of extension had expired, the Committee desired that the assurance be implemented expeditiously.
- Sl. No. 14.*—An extension of time upto 31-1-75 had been requested. The Committee agreed to grant the extension and decided to watch implementation.
- Sl. No. 15.*—The Government had requested for extension of time upto 30-9-75. The Committee agreed to grant the extension.
- Sl. No. 16.*—The Committee felt that the required information ought to have been available at the time of answering the question. The Committee expressed their displeasure that such a long time was being taken to implement the assurance.
- Sl. No. 17.*—An extension of time upto 31-3-75 had been requested. The Committee agreed to grant the extension of time. The Committee, however, wanted to know the progress made in the matter and the reasons for so much delay.
- Sl. No. 18.*—The Committee noted that neither the required information has been placed on the Table of the House nor an extension of time requested for. The Committee felt that the information should be available with the Government and desired that the assurance should be implemented expeditiously.
- Sl. No. 19.*—No extension of time had been requested for in this case nor any progress reported. The Committee desired to know the reasons for delay and wanted the assurance to be implemented expeditiously.
- Sl. No. 20.*—Extension of time upto 31-3-75 had been requested. The Committee agreed to grant the extension. They desired to know the reasons for delay in detail.
- Sl. No. 21.*—An extension of time upto 30-11-74 had been requested. The period of extension was already over. The Committee wanted to know the reasons for delay and desired that it be implemented expeditiously.

- Sl. No. 22.—The assurance had been partly implemented *vide* statement laid on the Table of the House on 20.11.74. The Government had requested for extension of time upto 26-1-75 for supplying rest of the information. The Committee agreed to grant the extension.
- Sl. No. 23.—The Government had requested for extension of time upto 23-2-75. The Committee agreed to grant the extension.
- Sl. No. 24.—An extension of time upto 31-12-74, had been requested. The period of extension was already over. The Committee desired that the assurance be implemented expeditiously.
- Sl. No. 25.—No request for extension of time had been received. The Committee desired to know the reasons for the delay.
- Sl. No. 26.—The Committee noted that the assurance has been partly implemented *vide* statement laid on the Table on 20-11-74. The Committee desired that the rest of the assurance be implemented expeditiously.
- Sl. No. 27.—The Committee noted that the assurance has been partly implemented *vide* statement laid on the Table on 20.11.74. The Committee desired that the rest of the assurance be implemented expeditiously.
- Sl. No. 28.—No request for extension of time had been made. The Committee desired to know the reasons for the delay.
- Sl. No. 29.—An extension of time upto 31-3-75 had been requested. The Committee agreed to grant the extension.
- Sl. No. 30.—The Committee desired to know the outcome of the investigations made by the Ministry and whether Speaker's directions had been complied with.
- Sl. No. 31.—An extension of time upto 31-1-75 had been requested. The Committee felt that the information should have been available with the Central Government. The Committee granted the extension and decided to watch implementation of assurance.
- Sl. No. 32.—No extension of time had been requested in this case. The Committee desired to know the reasons for delay as the information was to be collected locally from the

Delhi Administration for which there should have been no difficulty.

- Sl. No. 33.—An extension of time upto 31-1-75 had been requested. The Committee agreed to grant the extension and decided to watch the implementation of assurance.
- Sl. No. 34.—No request for extension of time had been received. The Committee wanted to know the reasons for delay in implementation of the assurance especially when the information was to be collected locally.
- Sl. No. 35.—An extension of time upto 10-3-75 was requested. The Committee agreed to grant the extension but desired that whatever information had been collected, may be laid on the Table of the House at an early date.
- Sl. No. 36.—A request for extension of time upto 5-9-74 had been received. No further extension had been requested. The Committee were surprised to note that neither the assurance was implemented nor further extension had been sought for. The Committee desired that the assurance be implemented without further delay.
- Sl. No. 37.—Extension of time upto 31-10-74 had been requested. No further extension had been asked for. The Committee were surprised to know that so much time had been taken to collect the information and desired that the assurance be implemented forthwith.
- Sl. No. 38.—An extension of time upto 31-3-75 had been requested. The Committee agreed to grant the extension.
- Sl. No. 39.—An extension of time upto 30-11-74 had been requested. No further extension had been asked for nor any explanations given for non-implementation of the assurance. As the period of extension was already over, the Committee desired that it be implemented without further delay.
- Sl. No. 40.—An extension of time upto 15-1-75 had been requested. As the period of extension was already over, the Committee decided to watch implementation of the assurance.
- Sl. No. 41.—An extension of time upto 31-8-74 had been requested. No further extension had been asked for. The Committee wanted to know the reasons for delay.

- Sl. No. 42.*—An extension of time upto 30-9-74 had been requested. The Committee were surprised that the assurance had not been implemented so far and desired to know the reasons for delay.
- Sl. No. 43.*—An extension of time upto 17-8-74 had been requested. The Committee desired to know why no further extension had been requested and the reasons for delay.
- Sl. No. 44.*—No extension of time was requested in this case. The Committee wanted to know the reasons for delay in implementation of the assurance.
- Sl. No. 45.*—An extension of time upto 31-3-75 had been requested. The Committee agreed to grant the extension and desired to know the reasons for taking so much time to collect the required information.
- Sl. No. 46.*—An extension of time upto 3-9-74 had been requested. The period of extension was already over. As no further extension had been asked for, the Committee desired that the assurance be implemented without delay.
- Sl. No. 47.*—An extension of time upto 30-9-74 had been requested. As the period of extension was already over the Committee desired to know why the information was not yet available.
- Sl. No. 48.*—An extension of time upto 10-2-75 had been requested in this case. The Committee agreed to grant the extension.
- Sl. No. 49.*—An extension of time upto 28-2-75 had been requested. The Committee agreed to grant the extension.
- Sl. No. 50.*—An extension of time upto 28-2-75 had been requested. The Committee felt that the required information ought to have been available at the time of answering the question. The Committee, however, agreed to grant the extension of time.
- Sl. No. 51.*—The assurance had been given on 10-5-74. The Committee noted with regret that neither the assurance had been implemented so far nor any extension of time had been requested. The Committee desired that the assurance be implemented without delay.

Request from the Department of Parliamentary Affairs for extension of time for the implementation of certain assurances given .. during the various Sessions of Fourth and Fifth Lok Sabha.

MEMORANDUM NO. 90

6. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time limit for the implementation of 17 assurances given during the various sessions of Fourth and Fifth Lok Sabha, as shown in Annexure-II.

After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time for the implementation of the assurances upto the period shown against each in the Annexure.

The Committee then adjourned to sit again on Tuesday, the 28th January, 1975.

ANNEXURE I

As on 21st December, 1974

(Vide para 5 of Minutes dated 27-1-75)

Pending assurances pertaining to Tenth Session, 1974 of fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5
1	USQ No. 1669 dt. 4-3-74 by Shrimati Bhargavi Thankappan.	<p>(a) the number of dams constructed under the small irrigation schemes by the Kerala Government, the number of dams which have been completed and the acreage of land irrigated by these dams during each of the last three years ;</p> <p>(b) the extent of production from irrigated land during each year;</p> <p>(c) the time by which the work on the dams under construction is likely to be completed and the additional amount likely to be required therefor; and</p> <p>(d) the additional number of dams proposed to be constructed.</p>	<p>(a) to (d):—The information is being collected from the State Government and will be laid on Table of the House, when received.</p>	

(Ministry of Agriculture)

Request received from D.P.A. on 25-1-74 for extension of time upto 18th Dec., 1974. No. further extension sought for.

Since Implemented.

(b) The response from the State Governments is awaited.

(a) whether the Union Agriculture Ministry has suggested to the State Governments the formation of consortiums for utilising the garbage accumulated in towns and cities for the manufacture of compost manure by the fertilizer industry and the various State Agro-Industries Corporation on a regional basis ; and

(b) the response of various State Governments in this regard.

On a point raised by Shri Nawal Kishore Sinha about the recommendations of the Technical Sub-Committee, to the Committee the Minister stated "That will be placed before this House after the recommendations of the General Committee have been received."

Since Implemented.

(a) to (c):—It was *inter-alia* stated that details of prosecution in respect of Raikam District are still awaited from the Government of Madhya Pradesh.

Referring to the reply to USQ No. 3977 dated 10-12-73 and asking :—

(a) whether full information has since been received by the Government;

(b) the action taken so far on the basis of the information as well as complaints received; and

(c) the action taken against the offenders with names thereof by the State Governments concerned.

Request received from D.P.A. on 21-1-75 for extension of time upto

It was *inter alia* stated that the information of some Ministries not included in the statement,

(a) the names of the Ministers possessing fallow and cultivable land; and

5 USQ No. 2539 dt. 11-3-74 by Shri Atal Bihari Vajpayee.

2 USQ No. 1725 dt. 4-3-74 by Shri Tindib Chaudhuri.

3 SQ No. 247 dt. 11-3-74 by S/Shri Nawal Kishore Sinha and Prasannabhai Mehta.

4 USQ No. 2473 dt. 11-3-74 by Dr. Laxminarayan Pandeya.

will be collected and laid on the Table of the House.

(b) the area and location of various types of land occupied by each of them together with the break-up of annual produce thereof for the last three years.

6 USQ No. 3399 dt. 18-3-74 by Shri M. S. Pury.

(a) the extent of land acquired and allotted to the Scheduled Castes and Scheduled Tribes landless agricultural labourers during the Fourth Five Year Plan in the State of Bihar and the extent of land likely to be allotted during the remaining period of the Fourth Five Year Plan ; and

(b) the area of land district-wise allotted during 1972-73 to the Scheduled Castes and Scheduled Tribes in the State.

7 USQ No. 4339 dt. 25-3-1974 by Shri Marraud Singh.

(a) the extent of amount allotted to the State of Madhya Pradesh during the years 1971, 1972 and 1973 for the development of Agricul ture, Forests, Cooperative and Marketing under the Centrally sponsored Schemes, and

(b) the position of actual expenditure incurred by Govt. of Madhya Pradesh with the progressive achievement.

8 USQ No. 3502 dt. 18-3-74 by Shri Shankar Narayan Singh Deo.

(a) the number of dams constructed under the small irrigation schemes by the West Bengal Government, the number of dams which have been completed and the acreage of land irrigated by these dams during each of the years 1971-72, 1972-73 ;

(b) the production from irrigated land during each year ;

(c) the time by which the work on the dams under construction is likely to be completed and the additional amount likely to be required therefor ; and

(d) the additional number of dams proposed to be constructed.

(a) & (b):—Requisite information is being collected from the State Government and a reply will be placed on the Table of the Sabha thereafter.

Request received from DPA on 28-12-74 for extension of time upto 31-3-75.

(a) & (b):—The requisite information is being collected and will be laid on the Table of the Sabha.

Request received from DPA on 9-12-74 for extension of time upto 15-1-75. No further extension sought for.

- 9 USQ No. 3539 dt. 18-3-74 by Shri Nawal Kishore Sinha. (a) whether Government have issued certain orders about the quantity of vanaspathi ghee to be given to consumers on ration cards and if so, the particulars thereof; and (b) what steps have been taken to ensure regular supply of vanaspathi ghee to ration card holders from the ration shops, from where they draw their rationed articles.
- 10 USQ No. 5888 dt. 8-4-74 by Shri Yogesh Ch. Murmu. Referring to the reply given to Unstarred Question No. 4937 dt. 17-12-73 and asking :— (a) whether the Delhi Administration has come to a final decision to ask the Dera Ismail Khan House Building Society, Delhi to furnish the required affidavits; (b) if so, by what date and in which form the society has been asked to obtain and furnish the affidavits from its shareholders; (c) if not, the reasons therefor and by what time a decision is likely to be taken in the matter; and (d) whether any representations have been received in this behalf; if so, the details of such representations and the action taken thereon.
- 1 USQ No. 5977 dt. 3-4-74 by Shri Shanker Rao Savant. (a) whether Government of Maharashtra have complained to the Centre that the foodgrains imported from abroad contain waste and non-consumable material to the extent of 25 per cent. (b) whether the complaint has been verified and if so, the result of verification;
- (a) & (b):— Information regarding issue of such orders, if any by the State Governments is being collected and will be laid on the Table of the Sabha on receipt.
- (a) to (d):— The information is being collected and will be placed on the Table of the Sabha, when received.
- (a) to (d):— The required information is being collected and will be laid on the Table of the Sabha on receipt.
- Since Implemented. Request received from DPA on 30-8-74 for extension of time upto 31-12-74. No further extension sought for.
- Request received from DPA on 16-7-74 for extension of time upto 8-10-74. No further extension sought for.

(c) whether the Government of Maharashtra have been reimbursed for this loss on account of waste material ; and

(d) if so, in what manner and to what extent during 1972-73 and 1973-74 till the end of February.

12 Short Notice Question
No. 10 dated 22-4-1974
—Supplementary by
Shri B.V. Naik.

On being asked by the hon. Member about the value of 34 cattle died in Karnataka, the Speaker gave a direction to the Minister "You may supply the information later on, if you are not sure".

13 USQ No. 7563 dated the 22-4-1974 by Shri J.B. Chandra Gowda and Shri M. S. Purty.

(a) the population covered under full statutory rationing in each State ; and
(b) the population under modified rationing and the number of foodgrains godowns in each State along with their capacity.

(b):—It was *inter-alia* stated, "The information in respect of the population covered under the public distribution system and the number of foodgrains godowns in each State along with their capacity is being collected and will be laid on the Table of the Sabha."

Request received from DPA on 22-10-74 for extension of time upto 15-12-74. No further extension sought for.

Since Implemented.

14 USQ No. 1752 dated the 4-3-1974 by S/Shri Indrajit Gupta and G.K. Chandrappan.

(a) to (d):—Information is being collected and will be laid on the Table of the Sabha when received.

Request received from DPA on 6-11-74 for extension of time upto 30-1-75.

(b) whether there are reports regarding this in press from Bihar, West Bengal, Gujarat and Maharashtra;

(c) if so, the facts thereof and the steps taken against them ; and

(d) whether the Central Government has given any directive to the States against it.

- 15 USQ. No. 8611 dt. 29-4-74 by Shri Birendra Singh Rao. (a) whether the Cow Protection Committee has since submitted its report to the Government; (1) if so, the recommendations made by the Government in their report; and (c) whether a copy of the said report will be laid on the Table of the House and if not, the reasons thereof.
- 16 USQ. No. 3302 dt. 15-3-74 by Dr. Karni Singh. (Ministry of Commerce) (a) the total value of exports by the public sector units during the last two years, year-wise and (b) the total value of imports by these units during the same period.
- 17 USQ. No. 4257 dt. 23-3-74 by S/Shri Arvind M. Patel and D.P. Jadeja. (a) the total value of artificial yarn imported through S.T.C. and other agencies during 1972-73; (b) the names of the parties to whom the yarn has been allotted, quality-wise and quantity-wise; (c) whether any condition was put for allotment and if so, what; and (d) the names of the defaulters and the action taken, if any, against them.
- 18 USQ. No. 7336 dt. 19-4-74 by Shri C.K. Jaffer Sharief. (a) the names of the foreign firms with majority foreign capital holding which have been subjected to export obligations; and (a) & (b) :—The information is being collected and will be placed on the Table of the House.
- Request received from DPA on 8-1-75 for extension of time upto 30-9-75.
- Request received from DPA on 17-1-75 for extension of time upto 31-3-75.
- (c) A copy of the report, after it is submitted to Govt. will be laid on the Table of the Lok Sabha.
- (a) & (b) :—The information is being collected and will be laid on the Table of the House as soon as it is possible.
- (b) to (d) :—Information is being collected and will be laid on the Table of the House.

(b) the investment of these firms along with the amount repatriated towards dividend by these firms to their parent units during the last three years.

19 USQ. No. 7408 dt. 19-4-74 by Shri B. K. Daschowdhury.

(a) the amount of tea replantation subsidy and loans granted and disbursed to Gaya Ganga Tea Estate in Silliguri, Darjeeling district for the last two years, together with details of date of application received, date of approval, date of completion of uprooting and date of disbursement of first instalment of subsidy ;

(b) whether any other tea estate in any part of the country has been paid the first instalment of subsidy for such huge area and within such short time since the introduction of the scheme in October, 1968 ;

(c) if not, whether Government are going to institute a special and independent investigation into the affairs as to the physical and financial feasibility of uprooting an area of 153 hectares of old tea bushes within a few months from the date of convey of approval of application for subsidy, co-relation with figures of crop with Central Excise and Tea Cess and status of land proposed to be replanted to vesting of surplus land of the estate with the State Government.

20 USQ. No. 8337 dt. 26-4-74 by S/Shri Jagannath Joshi and A.B. Vaspayee.

Information regarding the names of Directors and Share-holders having Rs. 1000/- or more as share money in M/s. Maruti Ltd., is being collected and will be laid on the Table of the House. Government are not aware of the names of the top most officers of the Maruti Ltd.

Request received from DPA on 6-1-75 for extension of time upto 31-3-75.

- 21 USQ. No. 9876 dt. 10-5-75 by Shri Ramachandran Kadannappalli and Shri K.P. Unnikrishnan.
- (a) whether foreign exchange has not been realised in full from Cardamon export taking into account the quantum of exports ;
- (b) if so, the reasons therefor ;
- (c) the total value of the exports and the total amount remitted ; and
- (d) the measures taken to check the malpractices of exporters.
- (*Ministry of Communications*)
- 22 USQ. No. 2827 dt. 13-3-74 by Shri Jagdish Narain Mandal.
- (a) the number of Post Offices in Bihar which have no public telephone so far ;
- (b) the time by which the public call offices will be installed in these Post Offices ;
- (c) whether there post offices which have got telegraphic facilities but do not have telephone ; and
- (d) the number and the places where they are situated.
- (*Ministry of Defence*)
- 23 USQ. No. 9697 dt. 9-5-74 by Shri S. N. Singh.
- (a) the total number of casualties and disablement suffered by defence personnel from District Jhunjhunu of Rajasthan during Indo-China war 1962, Indo-Pak wars of 1965 and 1971, and
- (b) in how many of these cases land has not been given to their families or to disabled persons by
- (a) to (d) :—Information is being collected and will be laid on the Table of the House.
- Request received from DPA on 9-10-74 for extension of time upto 30-11-74. No further extension sought for.
- Since Implemented.
- (a) to (d) :—The information is being collected and will be placed on the Table of the Lok Sabha on receipt.
- Partly implemented vide statement laid in Lok Sabha on 20-11-74. Request received from D.P.A. for extension of time upto 26-1-75.
- Since Implemented.
- (a) & (b) :— The information is being collected and will be laid on the Table of the House.
- Request received from DPA on 2-12-74 for extension of time upto 23-2-75.
- Since implemented

the State Government of Rajasthan according to the declaration of the State Government and what steps are being taken to clear the pending cases.

(Ministry of Education, Social Welfare and Culture)

- 24 USQ. No. 789 dt. 25-2-74 by Shri Dhan Shah Pradhan.
- (a) the number of Universities in the country where medium of instruction in Law is Hindi and the medium of its examination is also Hindi ;
- (b) whether a Law student can take Law examination through Hindi medium from the point of view of freedom of expression ; and
- (c) if not, the reasons therefor and the steps proposed to be taken by Government to remove this hurdle.
- Request received from DPA on 28-9-74 for extension of time upto 31-12-74 No. further extension sought for.
- Since implemented.

- 25 USQ. No. 1607 dt. 4-3-74 by Shri Yogesh Ch. Murmu.

Referring to the reply to Unstarred Question No. 2005 dated 26-11-73 and asking—

(a) whether the Education Department, Municipal Corporation of Delhi which was stated to have been reviewing the lists of male and female Assistant Teachers for grant of Selection Grade from 6th September, 1971 to 4th September, 1973 have since released the lists giving the benefit of Selection Grade to all the eligible Assistant Teachers ;

(a), (b) & (c):—The information is being collected from the Municipal Corporation of Delhi and will be laid on the Table of the Sabha as soon as possible.

Since Implemented.

(b) if so, the number of Assistant Teachers both male and female separately who have been benefited as on September, 1972 and September, 1973; and

(c) if not, the reasons therefor and the likely time by which the Education Department expect to release these lists.

26 USQ. No. 1678 dt. 4-3-74 by Shri Shankar Dayal Singh.

- (a) the number of books published during the last three years by the various State "Grantii" Akademies ;
 (b) the number of original and translated books out of them separately ; and
 (c) the ratio in which honorarium or royalty is paid to the writers or translators on original and translated books.

27 USQ. No. 2426 dt. 11-3-74 by Shri Shankar Dayal Singh.

- (a) the amount of grants given to various State Grantii Akademies so far and the expenditure incurred by them during the last three years ; and
 (b) the value of books sold so far by the akademies of the various States and the value of the books which are in their stocks separately.

:8 USQ. No. 2428 dt. 11-3-74 by Shri Narain Chand Parashar.

- (a) the number of *ad hoc* teachers employed during 1972-73 in Government schools in Delhi ;
 (b) the number of such teachers whose services have been regularized during 1973-74.

Partly implemented *vide* statement laid in Lok Sabha on 20-11-74.

(a), (b) & (c) :—The required information is being collected from the different States and will be placed on the Table of the House in due course.

Partly implemented *vide* statement laid in Lok Sabha on 20-11-74.
 Since Implemented.

(b) It was *inter-alia* stated that the various Governments have been requested to report the value of books which are in stock with the Book Production Boards, and the required information in this respect will be placed on the Table of the House, when received.

(a) and (b) :—The information is being collected by the Delhi Administration from the different schools who made the *ad-hoc* appointments. The Delhi Administration have regularised 430 such teachers upto 19th Feb., 74.

Request received from
DPA on 28-12-74
for extension of time
upto 31-3-75.

(a) & (b):—Government of An-
dhra Pradesh has recently
intimated the Government
that it is expediting diffi-
culty in payment of salaries
in full to Hindi teachers.
Full facts are being ascertained
from the State Government
and the required information
will be laid on the Table of the
Lok Sabha in due course.

(a) whether Government's attention has been
drawn to the reports that Hindi Pandits appoin-
ted under a Centrally sponsored scheme in An-
dhra Pradesh were not paid salaries for the last
22 months ; and

(b) if so, the reasons therefor.

29 USQ. No. 4381 dt.
25-3-74 by Shri Ram
Bhagat Paswan.

Referring to Vidya Bhawan
School which was listed in
the statement laid by the
Minister and which has on its
pay roll a number of staff
members, the Hon. Member
asked "Whether it is true
that without obtaining the
necessary permission from
the Education Department
some of the Members have
been dismissed and in parti-
cular, a lady Member of the
staff was thrown out and
whether it is true that as a
result of that, there was a
continuous strike for 43 days
in that school and if so, what
action is being taken to see
that such instances are avoi-
ded in future." The Minis-
ter promised to look into it.
Later on the Speaker gave a
ruling "You have brought it
to his notice and he will
convey the information to
you later on."

30 SQ. No. 594 dated 8-4-74-
supplementary by Prof.
Madhu Dandavate.

Selection Grade in Government aided schools in
Delhi.

- 31 USQ. No. 5953 dated 8-4-1974 by Shri B.K. Daschowdhury. (a) the amount of grants made to all Universities in the country by the University Grants Commission and other sources, if any, for the last three years, showing grants against each University along with number of students in each University ; and (a) & (b):—Information is being collected and will be laid on the Table of the Sabha. Request received from D.P.A. on 14-1-75 for extension of time upto 31-1-75.
- (b) the norms for awarding grants in various University. Since Implemented.
- 33 USQ. No. 6620 dated 15-4-1974 by Shri Chhatrapati Ambesh. Referring to the reply to Unstarred question No. 5105 dated 20-12-1972 and asking :— (a) whether the rules framed in respect of the appointment of Vice-Principals in Delhi Administration, Delhi and notified on 1st June, 1968, are against the Government/the State Policy published in chapter III under head 'Exemption' and 'Exclusion' in the Brochure on Reservation for Scheduled Castes and Scheduled Tribes, third Edition ; (a) to (c) :—Information is being collected and will be laid on the Table of the House.
- (b) whether Scheduled Castes and Scheduled Tribes Teachers do not appear in the Seniority Lists ; if so, in which manner reservation is provided to these teachers ; and (c) the number of teachers of the above communities promoted as Vice-Principals, and who have been allowed Selection Grade on the basis of reservation during the last three years.
- 33 SQ. No. 771 dated 22-4-74—supplementary by Shri Shiv Nath Singh. Amount spent on Research Activities by Birla Institute of Technology and Science, Pilani. On a point raised by the Hon. Member about the amount granted for the research work by various organisations, the Minister stated, "According to the balance sheet, there is Request received from DAA on 6-11-1974 for extension of time upto 31-1-1975.

no reference to money received; there might have been "services" received. If the Hon'ble Member so desires I will supply full details to him." The Minister also promised to lay the detail of the amount given by the U.G.C. during various years under the various schemes and whether utilisation certificate in respect thereof was received or not.

(a) to (d)—The information is being collected from the Municipal Corporation of Delhi and will be laid on the Table of the Lok Sabha as soon as possible.

(a) whether Government are aware that a section of Assistant Teachers (both male and female) of primary schools have been denied the benefit of Selection Grade by the Municipal Corporation of Delhi, who were entitled to get this benefit on 5th September, 1971 only because of their share having been given to the temporary Heads of Primary Schools (both male and female) out of their quota;

(b) if so, the reasons therefor and whether Government have in view any measures by which the affected Assistant Teachers who have thus been put to recurring loss could get their due share of benefit of Selection Grade on the due dates;

(c) if so, the measures being adopted in this regard; and

(d) if the reply to part (a) is in negative, the number of permanent posts as on 5th September, 1971 and the number of Assistant Teachers who have been given benefit of Selection Grade on this date.

(a) whether many States have adopted schemes for pension for teachers of schools, colleges and universities; and

(b) if so, facts thereabout.

34 U.S.Q. No. 7328 dated 22-4-1974 by Shri Ramavtar Shastri.

35 U.S.Q. No. 7641 dated 22-4-1974 by Shri Samar Guha.

Request received from D.P.A. on 16-9-1974 for extension of time upto 10-3-1975.

(a) & (b) :—The information is being collected and will be laid on the Table of the Sabha

(Ministry of Finance)

36 U.S.Q. No. 530 dated 22-2-1974 by Shri N.K. Sanghi.

- (a) whether for every rise of four points in the cost of living index, an employee in the L.I.C. gets a neutralisation of 6 percent whereas the rate of neutralisation is much less for a Central Government employee ;
- (b) if so, the percentage of neutralisation of cost of living index now applicable to Bank employees, Food Corporation, Indian Oil Corporation and other public sector undertakings and the Central Government employees ;

(c) if the rates are not uniform, the different principles that have been adopted for the different rates and whether this is one of the sources of disparities in wages ; and

(d) if so, what steps are being contemplated to have uniformity on this one issue which affects all wage earners equally.

37 Unstarred Question No. 1434 dt. 1-3-74 by Shri Bhagirath Bhanwar

- (a) the names of Ministers who went abroad during the year 1973 along with the names of countries visited by them ;
- (b) the number of Ministers who went with their families ; and ;

(c) the amount of foreign exchange spent on each of them.

38 U.S.Q. No. 3287 dt. 15-3-74 by Sh. Virbhadra Singh and Shri R.V. Swaminathan.

- (a) whether India and Belgium have signed a pact to avoid double taxation of income ; and
- (b) if so, the main features of the agreement.

(a) to (d) :—The material is being collected and will be laid on the Table of the House as soon as possible.

Request received from D.P.A. on 19-8-74 for extension of time upto 5-9-1974. No further extension sought for.

(a) to (c) :—The requisite information is being collected and will be laid on the Table of the House as soon as available.

Request received from DPA on 28-8-74 for extension of time upto 31-10-74. No further extension sought for.

Since Implemented.

(a) and (b) : It was *inter-alia* stated that a copy of the Agreement will be laid on the Table of the House as soon as it comes into effect.

Request received from DPA on 24-12-74 for extension of time upto 31-3-75.

Request received from DPA on 22-8-74 for extension of time upto 30-11-74. No further extension sought for.

Request received from DPA on 9-12-74 for extension of time upto 15-1-75. No further extension sought for.

Request received from DPA on 4-7-74 for extension of time upto 31-8-74. No further extension sought for.

Request received from DPA on 8-7-74 for extension of time upto 30-9-74. No further extension sought for.

(a), (b) and (c) :—Information is being collected and will be laid on the Table of the House.

Information is being collected and will be placed on the Table of the House.

(a) to (c) :—It was *inter-alia* stated that attempt will be made to collect the data relating to number of persons employed and their respective countries and also the broad terms on which they are engaged. The information when collected will be laid on the Table of the House.

(a) & (b) :—It was *inter-alia* stated that information of nationalised banks in respect of TISCO and TELCO is being collected and will be laid on the Table of the House.

- (a) whether a number of companies under the control of certain directors of Maruti Ltd. Haryana, were charged with evasion of income tax, Corporation Tax, Wealth Tax and Central excise duties ;
- (b) if so, the specific charges against each of those companies ; and
- (c) what action, if any, has been taken against the companies concerned.

The percentage of bank advances made to priority sector categories as compared to the total advances made during the last three years, State-wise.

(a) whether payment is made in rupee or foreign exchange to the foreign experts working in different public sector projects;

(b) if so, the number of such foreign experts working in public sector and the countries they belong to;

(c) break-up of the amount paid to them, country-wise, annually in rupees and foreign exchange.

(d) whether these payments are made through Embassies of the foreign countries or directly; and

(e) terms and conditions of utilisation of these payments made to the foreign experts in India and repatriation of such amounts.

(a) the shareholdings of nationalised banks and public financial institutions in Tata Iron and Steel Company and Tata Engineering and Loco Company; and

(b) the names of the Directors from the nationalised banks and public financial institutions in Board of Directors in TELCO and TISCO;

39 USQ. No. 4269 dt. 22-3-74 by Sh. Jyotirmoy Bose.

40 USQ. No. 3197 dt. 15-3-74 by Shri A. K. M. Ishaque.

1 SQ. No. 525 dt. 29-3-74 by Shri Samar Guha

42 USQ No. 5162 dt. 29-3-74 by S/Shri Ramen Sen & C. K. Chandra-ppan.

43 USQ. No. 5180 dt.
29-3-74 by S/Shri C.K.
Chandrappen and D.K.
Panda.

- (a) the share holdings of the rationalised banks and public financial institutions in the companies operated and controlled by large industrial houses; and
(b) the names of the Directors belonging to these two bodies in the Board of Directors of these companies of the large industrial house.

Request received from DPA on 8-7-74 for extension of time upto 17-8-74. No further extension sought for.

44 USQ No. 5182 dated
29-3-74 by Shri
Shanker Rao Savant.

- The State-wise break-up of the value of smuggled goods seized by customs authorities during 1970-71, 1971-72 and 1972-73

Information is being collected and will be laid on the Table of the House.

45 USQ No. 5684 dt.
5-4-74 by Shri Bishwanath Jhunjhunwala.

- (a) whether the recommendations of the Third Pay Commission are applicable to organisations which are not directly under Government's control but who draw their expenses from the Consolidated Fund of India;

Request received from DPA on 7-1-75 for extension of time upto 31-3-75.

- (b) if so, in what way the benefits are made available to them; and

(c) the names of such organisations where the facilities accruing from the Commission's report have already been given effect to and those where it has not been done so far along with reasons for the same.

(c) It is presumed that the intention of the Hon'ble Member is to know if the autonomous organisations which are wholly financed by grants-in-aid from the Consolidated Fund of India, have given to their employees benefits comparable to those accruing to Central

Govt. employees on the recommendation of the Third Pay Commission. The information is being collected and will be laid on the Table of the House.

Request received from DPA on 19-8-74 for extension of time upto 5-9-74. No further extension sought for.

Since Implemented.

(a), (b) and (c) : Information on the loss of production suffered by public enterprises due to power shortage and labour unrest among Electricity Board employees is being collected and would be laid on the Table of the House as early as possible.

Request received from DPA on 18-3-74 for extension of time upto 30-9-74. No further extension sought for.

(a) to (c) : The information is being collected and will be laid on the Table of the House as soon as possible.

Request received from DPA on 6-11-74 for extension of time upto 10-2-1975.

It was *inter-alia* stated that the requisite information relating to the expenditure incurred by the Central Government on Travelling/Daily Allowance in connection with

(a) the quantum of loss suffered by the Industries in Public sector due to strikes and shortage of power during the last one year ;

(b) the broad features thereof; separately, in each case ; and

(c) the effective steps being taken by Government to ensure smooth running of all the public sector industries in the country.

(a) the names of the projects in public sector which are behind schedule and the period of delay in each case;

(b) the reason for the delay; and

(c) the steps taken to expedite completion of these projects and the estimated additional expenditure likely to be incurred as a result of delay in their completion.

(a) whether, under the economy drive launched since August last, the Ministry has issued a circular to the Prime Minister, Ministers and Secretaries of various Ministries to observe austerity in general and while undertaking foreign tours in particular; and

(b) the expenditure incurred so far since August last year, month-wise, by the Centre and States on the tours of the Prime Minister and each Minister, separately.

46 U.S.Q. No. 7369 dated 19-4-74 by Sh. Nethu Ram Ahirwar.

47 USQ. No. 9148 dt. 3-5-74 by Shri Shankar Narayan Singh Deo.

48 U. S. Q. No. 9850 dt. 10-5-74, by Shri Atal Behari Vajpayee and Shri Jagannathrao Joshi.

49 U.S.Q. No. 9877 dated 10-5-1974 by Shri S.N. Singh.

Asking which of the Birla business concerns are in default of tax payments and for what amount.

the tours of the Minister is being collected and will be laid on the Table of the House.

Request received from DPA on 6-1-75 for extension of time upto 28-2-1975. No further extension sought for. Since Implemented.

50 U.S.Q. No. 9982 dated 10-5-74 by Shri Arvind M. Patel and Shri N.R. Vekaria.

(a) the number of Government delegations sent abroad during the years 1972 and 1973.

(b) the purpose of their visit, the countries visited by them, the number of members in each of them and the amount spent on each of them including foreign exchange; and

(c) the total amount spent on these delegations, year-wise.

(a), (b) & (c) :—The detailed information in regard to parts (a), (b) & (c) is being collected from various Ministries/ departments and will be laid on the Table of the House as soon as possible.

Request received from DPA on 8-1-75 for extension of time upto 28-2-75.

51 U.S.Q. No. 10020 dated 10-5-74 by Shri Krishna Chandra Pandey.

(a) the different central taxes in arrears against the Masfat Lal Group for the years 1970-71 to 1973-74, year-wise, tax-wise; ;

(b) the steps being taken to recover the arrears; and

(c) action already in process or proposed to be taken against the above firm for not paying the taxes within the stipulated period.

(a), (b) & (c) :—Information is being collected and will be laid on the Table of the House as early as possible.

ANNEXURE II

(Vide para 6 of Minutes)

Details of pending assurances for which the Department of Parliamentary Affairs have requested for extension of time and recommendations of the Committees thereon.

Sl. No.	Particulars of Assurance	Extension granted by the Committee upto
1	2	3
1	Starred Question No. 199 dated 18-11-70 by Shri Indrajit Gupta re: recommendations of Committee of Secretaries relating to ARC Report on I.A.S. (Personnel and Administrative Reforms.)	30-4-1975
2	Starred Question No. 972 dt. 7-7-1971 by Shri N.K. Sanghi re: functioning of I.A.S. officers in States (Personnel and Administrative Reforms).	30-4-1975
3	Starred Question No. 71 dated 26-5-71 by Sarvashri M. Kalyanasundaram and B.S. Bhausa reformation of Inter-State Council. (Home Affairs).	31-1-1975
4	Unstarred Question No. 1476 dated 14-11-71 by Shri D. B. Chandra Gowda about A.R.C.'s recommendations regarding functions of officers of I.C.S. and I.A.S. Cadres (Personnel and Administrative Reforms).	30-4-1975
5	Unstarred Question No. 2500 dt. 1-12-71 by Shri Devinder Singh Garcha about A.R.C. recommendations re. increase in promotion quota to Class I. (Personnel & Administrative Reforms).	30-4-1975
6	Unstarred Question No. 2482 dt. 1-12-71 by Shri G.Y. Krishnan about actions on recommendations of Moraria Committee re: D.M.C. and N.D.M.C. (Home Affairs)	28-2-1975

- 7 Starred Question No. 728 dt. 16-4-73 by Shri Dinesh Joardar re:; increasing number of TB patients (Health) 16-2-1975
- 8 Unstarred Question No. 899 dt. 27-7-73 by Shri Madhu Limaye re : grant of import entitlements to share-holders of Maruti Limited. (Commerce). 31-3-1975
- 9 Unstarred Question No. 803 dt. 27-7-73 by Shri M.S. Purty re: trade agreement with Malaysia and Belgium. (Finance) 31-3-1975
- 10 Unstarred Question No. 142 dated 12-11-73 by Shri M.K. Madhukar re: land in possession of tribals. (Agriculture) 15-3-1975
- 11 Unstarred Question No. 2055 dt. 6-8-73 by Sarveshri G.Y. Krishnan and M. S. Purty re: reserved quota for Harijans and Tribal students in admission to Medical Colleges. (Health and Family Planning). 28-2-1975
- 12 Unstarred Question No. 5888 dt. 21-12-73 by Shri Jagannathrao Joshi re: arrears of taxes against share-holders of Maruti Ltd. (Finance). 31-3-1975
- 13 Unstarred Question No. 2536 dt. 8-8-73 by Shri P. G. Mavalankar re: award of Tamra Patras and grant of pensions to wrong persons in Delhi (Home). 31-3-75
- 14 Unstarred Question No. 1976 dt. 3-8-73 by Shri Jyotirmoy Bosu re: remittances of foreign companies with foreign majority shares (Finance). 31-3-1975
- 15 Unstarred Questions No. 4820 dt. 14-12-73 by Shri Jauarnath Mishra re: repatriation of profits, dividends and other expenses by foreign companies in India . (Finance). 31-3-1975
- 16 Starred Question No. 601 dt. 21-12-73 by Shri Vayalar Ravi re : repatriation of profits by Automobile tyre firms (Finance). 31-3-75
- 17 U.S.Q. No. 4418 dt. 12-12-73 by Shri Jyotirmoy Bosu re : line of business of M/s Cadbury and Co., Union Carbide and Singer Sewing Machine Co. (Industrial Development). 31-3-1975

MINUTES

2. Seventh Sitting

The Committee met on Tuesday, the 28th January, 1975 from 11-00 hours to 13-00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Hamendra Singh Banera
4. Shri G. C. Dixit
5. Kumari Kamla Kumari
6. Shri H. M. Patel
7. Shri S. A. Shamim

SECRETARIAT

- Shri K. D. Chatterjee—*Chief Examiner of Questions*
Shri S. N. Khanna—*Senior Examiner of Questions*

Witnesses Examined

1. Shri R. K. Dar—*Chief of the Programme Evaluation Organization, Planning Commission.*
2. Shri U. K. Kang—*Chief, Agricultural Wing, Planning Commission.*
3. Shri Prem Kumar—*Joint Secretary, Ministry of Commerce.*
4. Shri M. G. Abrol—*Additional Secretary, Ministry of Finance.*

Planning Commission

The Committee took evidence of the representatives of the Planning Commission in regard to the delay in the implementation of an assurance given in reply to Unstarred Question No. 1055 on the 22nd November, 1971 regarding success of high yielding varieties programme.

2. At the outset, asked to state whether they had to say anything in addition to what they had given in the written memoran-

dum to the Committee, the Chief of the Programme Evaluation Organisation, Planning Commission stated:

"The draft report, which has already been placed in the Library of the Lok Sabha, is all that we have ready at the moment. Part II of the Study which goes into more depth into the reasons, the causal factors for the observations of the facts that we have given in our report, is under way. This Study was originally taken up for the period 1966-67 to 1969-70, and that was the subject of this volume. In this volume, in various pages, we find observations about the points where the joint team which was set up felt dissatisfied with the information they had. They felt that interpretation could not be placed on various facts.

In the introductory portion at page 5 of the Preface, the joint authors have observed:

'This Report is only the first fruit of the joint approach, and we feel bound to point out that the analysis presented here will inevitably be revised and refined as the research progresses, as additional material from the PEO surveys and other sources are incorporated to provide a greater depth of understanding and perspective to the analysis.'

They have also made certain observations at page 48, 74, 75, 76, 79, 86, 106 and 123 relating to Part II of the study. I am pointing this out because while certain factual information was obtained during the course of surveys by the PEO and some collation of data had been done when this draft volume was prepared, we still do not know why things have moved in a certain way in different parts of the country, what the factors are, whether they are administrative or technical or socio-economic in nature. Some of these factors are engaging our attention at present.

We have undertaken surveys in the field since last year. In fact, from the middle of 1973 onwards we have been working in the field, and even now this month we have tried to become up-to-date with the changes which have taken place in fertiliser prices in 1973-74 and the impact of the problem of diesel and power availability in the rural areas. We are hoping that our Report arising out of the data that we are now collecting will present a start of the high yielding varieties right down to the current rabi crop within a relatively short period, and

that is what we are looking forward to—an analysis over a long period of time. The reasons for the various observations were not available at the time of making this Report. That is why it has been regarded as a draft and that is why it is not yet out in the sense of being released.”

3. It was pointed out to the representatives that while the assurance was given on 22nd November, 1971, the changes of variable factors, prices of fertilisers and many other difficulties mentioned now, were of recent origin.

Asked about the *modus operandi* adopted by the joint study by the PEO and National University of Australia to get best results, the Chief of the PEO of the Planning Commission stated:

“The PEO is the organisation which is the field agency of command. The design of the study was drawn up by the PEO earlier and there are three annual reports done entirely by the PEO. Sir John Crawford, who was the Vice-Chancellor of the Australian National University, made a request to the Planning Commission and various other authorities here to have a joint examination and analysis done of the Reports and the information already in hand. This is how we started it, and in the course of analysing the data, the team, which consisted of a representative of the Australian National University and the then Chief of the PEO—there are three names here because the first gentleman from the Australian National University left after a point and the other gentleman took over in his place—sat down and analysed the data.”

When asked as to how the data was being collected, the Chief of the PEO, Planning Commission explained that their team was working in the field and the PEO had a separate organization in twenty-seven places.

In reply to a question, whether any field study had been made, the Chief of the PEO of the Planning Commission explained:

“We have a very long history that way. It is one of the earliest bodies that were set up and our field organisation is quite well trained. Most of them speak the local language and they are located in various places. They are grouped under seven regional offices. So, the field work was done by the PEO. What we have done in the last year has been on a design which has been jointly prepared by the expert from Australia and ourselves and now

the data will again be processed by us here and the interpretation of the results will be arrived at jointly. So, the Australian National University comes in in the first instance for a joint reading of the data that is already there and now also in the Study design in Part II."

4. On further enquiry as to whether the draft Report Part I, a copy of which had been placed in the Parliament Library, might have to be changed after considering these various factors, the Chief of the PEO of the Planning Commission stated:

"We are bound to change it. For example we may find that wheat shows a higher yield or index of participation in Punjab and not so high in other States, but we cannot make an interpretation of the various facts. For example, tenancy, holding size, administrative support, possibly even electricity and tube-wells are involved. Possibly in some other areas that we have studied there may be actual difficulty in boring tubewells. So we cannot just say a thing makes so much progress in one place and not in another, without going into the reasons.

Another very important aspect is the competition between the high yielding variety and the local varieties. The local varieties are sticking on in the face of the new variety. We have, as part of the question, gone into the competition aspect also. So, it could be changed substantially."

When asked by the Committee whether some time-limit was not fixed on the field study and for analysing the data and other aspects for the drafting of a report, without which no finality could be reached, the Chief of the PEO of the Planning Commission stated:

"What you say is very important for us to deliberate on. The individual report of the PEO is a limited one. There are two main aspects which are considered. (1) What is the support, and (2) how the farmers are taking it. You may kindly consider the situation as it has emerged since then and how much more critical it has become in regard to food front. We feel in the PEO that it would not be fair to leave out the causal elements and look at the constraints within which the high yielding programme is working."

5. The Committee pointed out to the representatives of the Planning Commission that the whole examination was with a purpose,

which was to give the benefit of the survey to the authorities who were responsible for framing the policy from year to year and also to be some sort of guide to the farming community. If the report remained in the drafting stage indefinitely, then no body was advised. The Committee suggested that the work could be finalised on the basis of the data collected so far in respect of all these items and on that basis a final report should be given. After giving this report, a further report could be given and it would be better to produce a series of reports applicable to either a State or a region. By doing so, the Planning Commission and the public would be benefited more. Thereupon, the Chief of the Agricultural Wing of the Planning Commission stated:

“We will take note of your kind guidance and this report will be ready by December and we will try to expedite it. There were certain inherent defects that were observed and could not be analysed. For example, in the Eastern side, there was no break-through in the productivity of rice. That was diagnosed by the Agriculture Ministry. There was some inherent defect in the cropping system. We accept your kind advice.”

On a statement by the Chief of PEO of the Planning Commission that new reports will have some State-wise details, the Committee observed that it might be more helpful to all if they were given region-wise and that issuing of reports might start in 1975 itself.

6. In reply to a question whether there was any special cell or set up to ensure that the assurances given on the floor of Lok Sabha were fulfilled within the prescribed limit of three months, the Chief of the PEO of the Planning Commission stated:

“Yes, the Parliament section in our organisation is pursuing this. In all cases, these matters go up to the Secretary and the Minister/Minister of State concerned. All this is taken very serious note of whenever there is any delay.”

7. Asked what was the basis of the idea initiated by the Planning Commission in 1973 and pleaded by the Department of Parliamentary Affairs that assurance in reply to part (c) of the question be dropped, the Chief of the PEO of the Planning Commission state:

“It was felt that it was going to take such a long time to fulfil and since the object might not be fulfilled in a short enough time, this might be considered by the Committee.”

Further explaining the delay, the Chief of the PEO of the Planning Commission said:

"Some of the delay is because of the nature of the study. The joint authors at that time very strongly recommended that we continue and do an in-depth analysis. The Australian National University came back on the subject only in the middle of 1973. So to that extent, since it had earlier been planned as a joint study, we could not take the initiative and we lost 1½ years in the process."

8. Asked whether it would not be desirable not to attempt all-India studies now, as the same conditions are not applicable to the whole of the country, the Chief of the Agricultural Wing, Planning Commission said:

"Actually now the studies will be problem-oriented. The problems of drought-prone areas of Gujarat, say, may be entirely different from the problems of some other areas. So, for the Fifth Plan, the Agriculture Ministry had done studies about the technology for the Eastern States; the technology for Punjab, etc. because the technologies are different. During the Fifth Plan, the major contribution of foodgrains has to come from the Eastern States, Punjab, Haryana, Western U.P., Andhra Pradesh and Tamil Nadu will be contributing their share without any difficulty but that is not much. Unless the contribution comes from the Eastern States which are the major rice-growing States, the target will not be reached. The real constraint was that the farmers were sowing the high-yielding varieties in the same manner as the traditional variety, but they are highly susceptible to cold at the time of flowering. But it took time to change the technology."

(The witnesses then withdrew).

Ministry of Commerce

9. The Committee then took up evidence of the representative of the Ministry of Commerce in regard to the delay in the implementation of an assurance given in reply to Unstarred Question No. 6437 on the 6th April, 1973 regarding value of artificial yarn imported through STC during 1972.

10. With reference to the reply to the question wherein it was stated that "The information is being collected and will be laid on

the Table of the House as soon as it is possible," the representative of the Ministry of Commerce was asked as to what his Ministry meant by the expression "as soon as possible", i.e. whether there was any yardstick or limitation within which time the assurance would be fulfilled. The representative of the Ministry regretting the delay in implementation of the assurance stated that they intended to supply the information within a period of 3 months but did not always succeed in that.

When the representative of the Ministry stated with regard to the delay that "We had problems about definition, what kinds of yarn are intended to be covered", the Committee pointed out that they themselves could interpret it or could have enquired about it from the questioner. Explaining steps taken for collection of the information, the representative of the Ministry of Commerce said:

"We were dealing with this in the STBD. We had to make reference to Textile Division. This point was clarified. The STC was asked to collect figure of payments and date of each individual case. Letter of authority having been issued in 1972, and imports made, it took sometime to collect the information. The information was based on imports made in 1972. We had to get back to actual letters of authority and what conditions were attached in each case. It had to be checked up with those particulars. Reference had to be made to CCIE. We had to go back to export statistics of three years to find out whether there was due performance. Certain clarifications were sought from the CCIE, and from the Textile Division. When clarifications were given, we were able to frame the replies. These are some of the reasons."

11. Asked at what point of time the Ministry consulted the Joint Chief Controller of Imports and Exports and when was the communication sent to him, the representative of the Ministry of Commerce stated:

"It is not at any one point of time because, from the very beginning, we had been collecting the material we wrote to the STC and when preliminary information had come from STC, we had consultations with Textile Commissioner's office in Bombay and we also referred the matter to CCIE. In August when the information came they were not complete. There were certain doubts which were felt. There was actually lot of cross correspondence and consultations which went all through this period."

When it was pointed out that somebody in the Ministry should have applied his mind and asked for proper details from the very beginning, the representative of the Ministry of Commerce stated:

“.....it is not that we only correspond. We held discussions with the CCIE and also with the STC directors. We got a list of over 90 cases in which imports had been made in 1972. Therefore, a reference had to be made to the letters of authority in each case as to the conditions that are imposed. The record for that is maintained in the CCIE's office in regard to this particular item.”

12. To a question as to what conditions were imposed on the licences must have also been directed by the Ministry, the representative of the Ministry of Commerce replied:

“In some cases the imports were against an earlier replenishment. It was not a question of future obligation. Therefore, a reference to this has become necessary.

The Committee, thereupon, observed that the conditions subject to which licences would have been issued during the period would have surely been known in the Ministry.

13. Asked whether there was any cell or organisation to see that assurances given were implemented or honoured in time, the representative of the Ministry of Commerce stated that they had a Parliamentary Section which kept a watch on all the assurances.

14. When asked as to what relationship or coordination existed between the Ministry and the STC and whether the Ministry was in a position to give the Committee the latest figures of exports and imports made by the STC, the representative of the Ministry of Commerce stated:

“So far as STC's own exports are concerned, they do have their figures. In different divisions of the STC against their export targets, the performance is checked. There are Ministry's officers who are also on the board of directors who almost meet every month and ascertain the position. There is a very close linkage and liaison between the Ministry and STC. I am not sure whether you are referring to this particular question here because, in this particular case, the export was made by the private parties, and not by the STC. STC issued yarn some of which was replenishment of the earlier entitlement of the party. In some cases there was a future obligation attached.

Once the STC has supplied the yarn then it is upto the parties to fulfil that obligation. Of course, a check is maintained by the Controller of Imports and Exports. So, these cases were looked into and if there are difficulties, the question arises whether the time should be extended or not. This is considered by the CCIE depending upon the merits and to ensure that the obligations are fulfilled. In this case obligations rested with the private parties and not with the STC. So far as STC is concerned, of course, there is almost every second or third day that we meet one or the other directors concerned."

15. Analysing the delay in various steps taken by the Ministry of Commerce in connection with the matter, the Committee asked whether STC kept on furnishing this information to the Ministry regularly or Ministry got it as and when asked for. The representative of the Ministry replied:

"So far implementation of the new scheme is concerned, the information is supplied by STC at a less frequent interval than of the exports which are made by the STC Gross figures are supplied."

Attention of the representative of the Ministry of Commerce was drawn to USQ. No. 4257 dated 22nd March, 1974 and USQ. No. 3302 dated 15th March, 1974 in replies to which the Ministry had said that the information is being collected and will be laid on the Table as soon as possible. In the former case, an extension of time was asked for on 17th January, 1975 upto 31st March, 1975. The Committee pointed out that in the latter case, the Parliamentary Section of the Ministry had not taken any steps either to come forward to this Committee or to the Department of Parliamentary Affairs for grant of more time.

16. When asked as to who was the incharge of the Parliamentary Cell looking after the assurances, the representative of the Ministry of Commerce stated:

"He is of the rank of a director, but a watch is kept by the Commerce Secretary himself and the position is reviewed by the Commerce Minister also."

(The witness then withdrew)

Ministry of Finance

17. The Committee then proceeded to take the evidence of the representative of the Ministry of Finance in regard the delay in the

Implementation of an assurance given in reply to Unstarred Question No. 10033 on the 11th May, 1973 regarding seizure of smuggled goods.

18. Asked whether the witness had anything more to say in addition to the written explanation submitted to the Committee in connection with the delay in the implementation of the assurance, the representative of the Ministry of Finance stated:

“As you know, Sir, in September, 1974 we had MISA against smugglers and almost everyday the staff were leaving office at midnight or so. That only explains the delay for the last four months.”

It was pointed out by the Committee that the assurance was given on the 11th May, 1973 that “the information was being collected and would be laid on the Table of the House” and wanted to know as to what the Ministry had in mind in regard to the time that would have been taken for the collection of the required information in fulfilment of the assurance. The representative of the Ministry of Finance stated:

“Normally when we have to get information from all the Customs Houses and Central Excise Collectories doing customs work, we make every effort to give the reply within 3 months, but our experience is that it usually does drag on to six months.”

19. When asked whether someone responsible applied his mind to this question as also to what kind of information was required from the field offices, the representative of the Ministry of Finance stated:

“What happens is that when the Parliament Questions are received, immediately the text of the Question is telexed to all the field formations.”

20. It was pointed out by the Committee that in this case, after the Ministry received replies, they had to write again for certain clarifications. All that could have been avoided if somebody responsible in the Ministry, right at the beginning, had examined it and mentioned the items on which they needed the information so that field officers would have given the correct information. The representative of the Ministry of Finance stated:

“It would be much better, if more attention is given at the highest level to things like this. It was done at the level of Under Secretary. I must confess that the Under

Secretary, who asked for the information, assumed that the thing was specific and the answers would be specific. But when the replies came and were put up to Member (Customs), he found that different people had interpreted "smuggling" differently.

We have taken steps to that effect that wherever a term is capable of being interpreted in more than one way, we should clarify on what basis they should give the information.

I would like to explain how we had to ask for information for the second time. That was precisely because we attach so much importance to give replies to the Questions. After the first time, we noticed that there was a different interpretation being given. We clarified that this is what we want. When the replies came and they were put up to the Member (Customs), he recollected that we had supplied certain figures to the PAC which were different. Precisely, because we wanted to be sure and we attach the highest importance, we wanted certain Collectors to tell us, why their earlier figures were different from these figures. I very much respect your observation and we have taken steps to that effect."

When reminded that he had said initially that the information could be collected within three months, the representative of the Ministry of Finance stated:

"We attempt to do it within 3 months, but what happens generally is this. We have about 30 collectorates. They have to get information from the various Assistant Collectors. They have their Superintendents and then still further the staff is there. Ultimately, the persons who have got to send the information would run into hundreds, possibly more than a thousand. That is how it takes time."

21. The Committee pointed out to the representative that the Committee considered this question in March, 1974 and made a recommendation that the assurance given should be fulfilled expeditiously. After the Committee drew attention of the Ministry, they took another 10 months. Thereupon, the representative of the Ministry of Finance stated:

"From March 1974 to September 1974, there had been no laxity except that we found twice to our dismay that

there was one type of mistake first time and another type of mistake the second time. From September 1974, as I said, it has just been a question of our having been too busy with the MISA work, and that is why this particular letter of the Committee got side-tracked. From March 1974 to September 1974, we were certainly very much affected and it did take us six months."

22. Pointing out to the representative of the Ministry of Finance that after giving reply to PAC and after collection of the material for the fulfilment of the assurance, certain inaccuracies were noticed, the Committee asked what system had been devised by the Ministry to avoid this sort of inaccuracy in the replies given to the Lok Sabha Secretariat. The representative of the Ministry of Finance stated:

"Whenever any question from Parliament is received asking for some information, the Under Secretary or the Deputy Secretary should bring the matter to the personal notice of the Member (Customs). If there is any term which is likely to be interpreted in more than one way by different forms, we would give a precise meaning to it and intimate that meaning along with the question. In that case, this type of mistake will not arise."

When asked whether the Ministry had got any system of a monthly statement from different parts of the country, the representative of the Ministry of Finance stated:

"Those statements are given during the course of the year. These statements are for various types of commodities and from different parts of the country. We have also devised a monthly system.

The question concerned goods confiscated, not goods seized. We are getting information about goods seized. Most of those are confiscated. But the period when they are confiscated is somewhat different from the period when they are seized. These are quasi-judicial proceedings. So, a notice has to be given and a hearing is to be fixed. Therefore, it takes different periods of time and on account of that factor, while the seizure figures in a particular year may be one, the confiscated figures are likely to be different. Unfortunately, it is very difficult to get that information. That means so many files must be gone through to know it. That is why, in another question,

we have given seizure figures and the Parliament have accepted that."

23. The Committee enquired whether there was any system by which the moment the goods were confiscated, all such cases of confiscation should be sent to the Headquarters from the different offices and whether they had maintained different registers. The representative of the Ministry of Finance stated:

"Yes. As soon as a seizure is made, if its value is beyond Rs. 5000/- then an intimation is to be sent to the Centre. Otherwise, there is a monthly statement prescribed and in that statement each formation report is given containing the value of the goods seized so that we know at the Headquarters what is the all India total or the total of each Collectorate. Then for each formation report, there is a register in which all the goods seized are entered. Then for each seizure, there is a separate file opened so that whatever action is taken is taken on the file. When an order for confiscation is given, that order is entered in the register. These registers are permanent registers and at any time one can know what has happened to a particular case. After confiscation, a man, more often than not, goes in appeal. Then we have got appeal registers. These entries get transferred to that register. Then there is a second appeal on the revision application. After it has been decided, then the goods become ripe for sale. In order to keep a watch on the goods seized, we have in each godown a godown register in which everything seized is entered and then accounted for. This is subjected to check also by C&AG. So, we have a fairly elaborate system of ensuring that whatever has been seized is kept and accounted for. Now, we have an automatic system of knowing within about six weeks as to what has happened i.e. what particular seizures have been made in a particular month all over India."

24. In reply to a question, the representative of the Ministry of Finance agreed that there had been laxity in the initial stage.

(The witness then withdrew).

The Committee then adjourned.

MINUTES

3. Eighth Sitting

The Committee met on Wednesday, the 9th April, 1975 from 15.00 hours to 16.00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Hemendra Singh Banera
4. Shri Jagadish Bhattacharyya
5. Shri Narendra Singh Bisht
6. Shri Tulsidas Dasappa
7. Shrimati T. Lakshmikanthamma
8. Shri H. M. Patel

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri S. N. Khanna—*Senior Examiner of Questions*

At the outset, the Committee considered the matter raised in the letter dated the 26th March, 1975 received by the Chairman from Shri Jyotirmoy Bosu, M.P. (Extract at Annexure III.) The Committee noted that the name of the Committee on Government Assurances had been mentioned in this connection in the House on the 26th March, 1975 during the brief discussion on the admissibility of Adjournment Motion tabled by Shri Jyotirmoy Bosu. After some discussion, the Committee decided to seek advice of the Speaker with regard to the scope of jurisdiction of the Committee over such matters and postponed further consideration of the matter till then.

2. The Committee then considered their draft Eleventh Report and adopted the same with slight modifications.

3. The Committee authorized the Chairman, and in his absence, Shri H. M. Patel, M. P. to present the Report on Tuesday, the 22nd April, 1975.

The Committee then adjourned.

ANNEXURE III

(Vide para 1 of Minutes)

An extract from a letter dated the 26th March, 1975 from
Shri Jyotirmoy Bosu, M.P.

To

The Secretary-General,
Lok Sabha,
New Delhi.

Sir

* * * * *

"K. C. Pant (18-6-1971): I can assure him and my friend Shri Shashi Bhushan that this Bill is not being put forward to suppress any legitimate movement of workers or farmers or students."

"Shri Bhogendra Jha: You are not saying it seriously. Bring in amendment if you are serious. (*Interrupt*)".

"Shri K. C. Pant: 'I am very serious. I am saying it in all seriousness. It is a matter of record.' 'What I have said is said in all sincerity and seriousness.' Now my Hon'ble friend Shri Manoharan asked me a direct question. He asked: Will you see it sparingly and not use it for political purposes? 'Again I would like to say that certainly it shall be our endeavour to use this very sparingly and not for political purposes'. 'I have made the point earlier also.'

(Debate dated 18th June, 1971 cols. 399 & 400 re: Maintenance of Internal Security Bill)

2. Shri Jyotirmoy Bosu has requested the Chairman, Committee on Government Assurances for action and advice.

APPENDIX I

(Vide para 22 of Report)

LOK SABHA

UNSTARRED QUESTION NO. 1055

To be Answered on the 22nd November, 1971

Success of High-Yielding Varieties Programme

1055. SHRI P. A. SAMINATHAN: Will the Minister of Agriculture be pleased to state:

(a) whether the High-Yielding Varieties Programme (HYVP) has met with only a negligible success in the case of rice, cereals, hybrid millets, maize and sorghum;

(b) if so, the reasons for the same; and

(c) whether the Report of the study jointly undertaken in this respect by Programme Evaluation Organisation of the Planning Commission and the Australian National University will be placed on the Table of the House?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). No, Sir. The achievements under wheat and bajra are substantial. The programme under rice which was trailing behind due to unsuitability of high-yielding varieties for growing during Kharif which is the main rice growing season, and the incidence of pests and diseases, has also now taken a turn for the better. However, the programmes under hybrid maize and jowar have registered slow progress due to certain limitations in the varieties. A Statement showing the progress of High-Yielding varieties programme, for rice, maize and sorghum is placed on the table of the House.

(c) The report is still in the draft stage. As soon as it is finalised and printed, it will be placed in the Library of the Sabha.

Statement referred to in parts (a) & (b) of the Lok Sabha Unstarred Question No. 1055 to be answered on the 22nd November, 1971.

Statement showing progress of H.V.P. for rice, maize and Sorghum.

(Area in '000 hectares)

Year	Rice	Maize	Sorghum
1966-67	888.40	207.50	190.60
1967-68	1785.00	287.00	603.00
1968-69	2681.04	387.97	690.53
1969-70	4341.92	451.73	554.85
*1970-71	5501.20	507.73	936.19
@1971-72	7000.00	500.00	1200.00

* Estimated coverage.

@Target.

APPENDIX II

(Vide para 33 of Report)

LOK SABHA

UNSTARRED QUESTION NO. 6437

To be answered on the 6th April, 1973

Value of Artificial Yarn Imported through S.T.C. during 1972

6437. SHRI R. P. ULAGANAMBI: Will the Minister of Commerce be pleased to state:

(a) the total value of artificial yarn imported through State Trading Corporation and other agency, if any, during 1972;

(b) the names of parties to whom the yarn has been allotted and the quantity of the yarn allotted to each party; and

(c) whether the imported artificial yarn was allotted to these parties on the condition of certain export guarantee; and if so, the names of defaulters and the action taken, if any, against them?

ANSWER

THE DEPUTY MINISTER OF COMMERCE (SHRI A. C. GEORGE): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as it is possible.

APPENDIX III

(Vide para 44 of Report)

LOK SABHA

UNSTARRED QUESTION NO. 10033

To be answered on the 11th May, 1973|21 Vaisakha, 1895 (S)

Seizure of Smuggled Goods

10033. SHRI MAHADEEPAK SINGH SHAKYA:

Will the Minister of Finance be pleased to state:

(a) whether the smuggled goods recovered by Government are confiscated;

(b) if so, the quantum of goods confiscated during 1971-72; and

(c) the number of cases in which punishment has been given by Government and the number of cases under consideration?

ANSWER

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH): (a) Yes, Sir.

(b) and (c). Information in this regard is being collected and will be laid on the Table of the Sabha.

APPENDIX—IV

(Vide para 51 of Report)

Statement showing position of assurances as on 1st March, 1975.

(i) Assurances pertaining to the Fourth Lok Sabha

Session	No. of pending assurances pertaining to Fourth Lok Sabha* selected by the Committee (5th Lok Sabha) for being pursued further as on 19-12-74	No. of assurances implemented/dropped upto 28-2-75 (last date of laying of implementation statements)	No. of assurances outstanding
Sixth Session, 1968	2	1	1 **
Seventh Session, 1969	3	1	2 ***
Eighth Session, 1969	2	—	2 †
Ninth Session, 1969	3	1	2 @
Tenth Session 1970	3	1	2 £
Eleventh Session, 1970	5	—	5 ††
Twelfth Session, 1970	9	4	5 @@
Total :	27	8	19

* : 573 pending assurances were originally selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further.

** : Ministry of Industrial Development.

*** : Ministries of Information and Broadcasting & Law and Justice.

† : Ministry of Law and Department of Social Welfare.

@ : Ministries of Health and Information and Broadcasting.

£ : Ministries of Commerce and Finance.

†† : Ministries of Commerce, Home and Department of Social Welfare.

@@ : Ministries of Agriculture, Home, Industrial Development and Department of Social Welfare.

(ii) Assurances pertaining to the fifth Lok Sabha

Session	No. of Assurances called out	No. of assurances implemented/ dropped	No. of assurances outstanding
First Session, 1971	42	42	Nil
Second Session, 1971	1007	1001	6
Third Session, 1971	347	339	8
Fourth Session, 1972	831	821	10
Fifth Session, 1972	351	348	3
Sixth Session, 1972	398	392	6
Seventh Session, 1973	847	821	26
Eighth Session, 1973	426	403	23
Ninth Session, 1973	490	438	52
Tenth Session, 1974	865	748	117
Eleventh Session, 1974	362	234	128
Twelfth Session, 1974	561	140	421
TOTAL :	6527	5727	*800

*For Ministry-wise details, please see next page.

(iii) Ministry-wise details of outstanding assurances

Ministry/Department	Session of Fifth Lok Sabha												total
	1st	2nd	3rd	4th	5th	6th	7th	8th	9th	10th	11th	12th	
Agriculture & Irrigation	—	—	—	—	1	—	1	1	8	11	17	63	102
Commerce	—	1	1	2	—	—	1	2	2	4	1	17	31
Communications	—	—	—	—	—	—	—	—	—	—	—	4	4
Defence	—	—	—	—	—	—	3	—	—	—	1	4	8
Edu., S. W. & Culture	—	—	1	2	—	—	1	1	2	8	15	15	45
External Affairs	—	—	—	—	—	—	—	—	—	—	2	2	4
Finance	—	—	—	—	—	1	2	4	8	15	14	59	103
Health & Family Planning	—	—	—	—	—	—	1	2	1	20	7	40	71
Heavy Industry	—	—	—	—	—	—	—	—	—	—	—	—	—
Home Affairs	—	—	1	1	—	2	5	6	5	17	11	35	84
Industry & Civil Supplies	—	—	—	—	—	—	—	—	8	4	7	15	34
Inf. and Broadcasting	—	—	—	1	—	—	—	—	—	1	—	3	5
Energy	—	—	—	—	—	—	—	—	—	—	1	11	12
Labour	—	—	1	1	1	—	1	1	—	7	11	23	46
Law, Justice & C. Affairs	—	3	1	1	1	—	1	—	3	6	4	10	30
Petroleum & Chemicals	—	—	—	2	—	2	6	4	11	6	13	27	71
Planning	—	—	1	—	—	—	—	—	—	—	—	2	3

Railways	.	—	—	—	—	—	—	1	3	14	42	61
Shipping & Transport	.	—	—	—	—	—	—	—	1	—	4	5
Steel & Mines	.	—	—	—	1	4	1	1	13	9	21	50
Supply & Rehabilitation	—	—	—	—	—	—	—	—	—	—	7	7
Tourism & Civil Aviation	—	—	—	—	—	—	—	—	—	—	2	2
Works & Housing	.	—	—	—	—	—	—	—	—	—	12	12
Atomic Energy	.	—	—	—	—	—	—	—	—	—	—	—
Science & Technology	.	—	—	—	—	—	—	1	—	—	1	2
Pers. & Admr. Reforms	.	—	—	—	—	—	—	—	1	1	2	8

TOTAL . . .	6	10	3	6	26	23	52	117	128	421	800
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